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when it comes here, may be acceptable to this House?

SHRI N. KANUNGO: After it is moved in the other House it will come here.

SHRI BHUPESH GUPTA: May I have the assurance, Sir, that this policy of the Government for having such a Committee will not be scuttled by anybody and that very soon we are going to have a Committee of this kind consisting of Members of both the Houses of Parliament?

SHRI N. KANUNGO: I think I have made myself sufficiently clear.

PATTERN OF ASSISTANCE FOR 'KHADI' DEVELOPMENT

♦14. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to the answer given to Unstarred Question No. 241 in the Rajya Sabha on the 8th May, 1962 and state whether any decision has since been taken to appoint a committee to review the pattern of assistance for Khadi development?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): No, Sir

SHRI M. P. BHARGAVA: May I know, Sir what are the specific recommendations of the Estimates Committee in this connection and where is the hitch in implementing the recommendations of the Estimates Committee?

SHRI N. KANUNGO: The recommendations of the Estimates Committee and its report have been sent for the comments of the Commission. As soon as the comments and suggestions of the Commission are received the Government will move in the matter. After all, the Commission" is an autonomous body and they have got to implement it

SHRI M. P. BHARGAVA: May I know, Sir, the date on which these

recommendations were sent to the Commission and how long they have been with the Commission?

SHRI N. KANUNGO: I am sorry, I have not got the dates.

SHRI BHUPESH GUPTA: May I know, Sir, whether the attention of the Government is drawn to the fact that in a number of cases the assistance given is misused—they have defalcated—and that the matter has been reported also in the official report. May I knew, Sir, in view of this what steps the Government is taking to prevent improper use of public funds?

SHRI N. KANUNGO: The general nature of the allegations of the hon. Member is not correct. There have been cases of accounts not being produced in time and there have been cases of lapses by institutions and officers of the Commission but they are not of such a big order. As far as the question of misuse of funds is concerned, that is not correct.

SHRI M. P. BHARGAVA: May I know, Sir. whether there is any proposal before the Government for appointing a committee to go into the working of the Khadi Commission?

SHRI N. KANUNGO: No, Sir. There is a proposal for amendment of the Commission Act.

SHRI DEOKINANDAN NARAYAN: May I know, Sir, if it is not a fact that all the money practically is disbursed through the State Boards?

SHRI N. KANUNGO: Yes, Sir, largely. Also some direct by the Commission to certain institutions.

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ھے کہ وہاں کچھ کو ہو ھے?اگر یہ دوست ھے تو اس سلسلے میں حکومت نے کہا کچھ کارروائی کی ہے ؟

† श्री ए० एम० तारिकः वया में बजीरे तिजारत से यह जान सकता है कि क्या उनके नोटिस में यह बात ग्राई है कि खादी कमीशन के हिसाव व किताब के बारे में जनता में कुछ गलतफहमी है कि वहां कुछ गड़बड़ है ? अगर यह दूरस्त है तो इस सिलिं में हुकूमत ने क्या कुछ कार्रवाई की है ?]

श्री एन० कानुनगो : उसके लिये सालाना रिपोर्ट पेश की जाती है, आडिब रिपोर्ट पेश की जाती है।

شری اے - ایم - طارق: سالانه رپورت پیش کی جاتی ہے لیکن جو صساب و کتاب ہے اس کے بارے میں لوگوں کا خیال ہے کہ اس میں کنچھ کو ہو ہوتی ہے ۔

†श्री ए० एम० तारिक : सालाना रिपोर्ट पेश की जाती है लेकिन जो हिसाब व कित!व है उसके बारे में लोगों का खबाल है कि उसनें कुछ गड़बड़ होती है।]

श्री सभापति : आप कहु चुके हैं कि उसके लिये ब्राडिट रिपोर्ट पेश की जाती है ।

INDUSTRIAL LICENCES

- •15. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to the answer given to Starred Question No. 74 in the Rajya Sabha on the 25th April, 1962 and state:
- (a) what was the total number of industrial licences given during the three years ending 31st March, 1962;
- (b) how many of these industrial units have started functioning;
 - t[] Hindi transliteration.

(c) how many of the 817 licences have since been cancelled; and

to Questions

(d) how many of these licences involved foreign collaboration?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE INDUSTRY (SHRI N. KANUNGO): (a) 4,237 (Four thousand two hundred thirty seven) licences have been granted under the Industries (Development and Regulation) Act, 1951, during the period from 1-4-1959 to 31-

(b) to (d) The information is being collected and will be laid on the Table of the House.

SHRI M. P. BHARGAVA: May I know, Sir, whether it is a fact that a large number of industrial licences are subsequently cancelled or not availed of? If that is a fact, whether any enquiries have been made to find out why it is

SHRI N. KANUNGO: As I have said, we are reviewing the matter and after the information is collected we will place it befpre the House.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that some kind of trading goes on even in the matter of industrial licences which have been granted? That is why they are sometimes delayed, they do not materialise immediately. Is he. aware of such things?

SHRI N. KANUNGO: The assumption of the hon. Member is absolutely incorrect. In fact, it is these days difficult to find entrepreneurs to go in for industries.

SHRI T. S. PATTABIRAMAN: May I know, Sir, whether a time-limit is fixed for the issue of these licences and whether the time-limit is strictly adhered to?

SHRI N. KANUNGO: Yes, Sir, in the Act itself the time-limit is mentioned and it is insisted upon unless there are actual difficulties.

MR. CHAIRMAN: The question hour is